

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH**

Service Tax Miscellaneous Application No.85192 of 2020

(On behalf of Appellant)

Service Tax Appeal No. 86696 of 2017

(Arising out of Order-in-Appeal No. PUN-EXCUS-001-APP-0374-16-17 dated 23.01.2017 passed by Commissioner of Central Excise, Pune-I).

M/s. IIEBM Business School Pvt. Ltd.

Appellant

S.No. 114/1/3, Wakad-Marnje Road,
Opp. Mumbai Bangalore Highway,
Wakad, Pune 411 057.

Vs.

Commissioner of Service Tax-I, Pune

Respondent

F-Wing, 3rd floor, ICE House,
41/A, Sasson Road, Pune 411 001.

Appearance:

Ms. Tejal Patil, Advocate, for the Appellant

Shri Onil Shivdikar, Assistant Commissioner, Authorised
Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. **A/86049/2021**

Date of Hearing: 30.03.2021

Date of Decision: 30.03.2021

PER: BENCH

When the matter was called for hearing today, the learned Advocate for the appellant submits that they have opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawn. The miscellaneous application filed by the appellant is disposed of.

(Pronounced in the open court)

**(Sanjiv Srivastava)
Member (Technical)**

**(Dr. Suvendu Kumar Pati)
Member (Judicial)**